

# The Odisha Gazette

**EXTRAORDINARY  
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**No. 35 CUTTACK, TUESDAY, JANUARY 3, 2012/PAUSA 13, 1933**

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**HOME (SPECIAL SECTION) DEPARTMENT**

**ORDER**

The 28th December 2011

No. 4315-C.—Whereas, having regard to the circumstances prevailing and likely to prevail in the area within the local limits of the jurisdiction of District Magistrate, Sundargarh, the State Government is satisfied that it is necessary to direct the District Magistrate, Sundargarh to exercise the powers conferred by sub-section (2) of Section 3 of National Security Act, 1980;

Now, therefore, in exercise of the power conferred by sub-section (3) of Section 3 of the National Security Act, 1980 (65 of 1980) read with sub-section (2) of Section 3 of the said Act and in partial modification of Government of Odisha, Home Department, Special Section Order No. 3224-C., dated the 28th September 2011, the State Government do hereby direct that the District Magistrate, Sundargarh shall continue to exercise the powers under sub-section (3) of Section 3 of the National Security Act, 1980 within his/her jurisdiction for a further period of three months beyond the 31st December 2011.

By order of the Governor

S. K. PRADHAN

Under-Secretary to Government